

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †3811
ANSWERED ON 09.08.2018

CORRUPTION IN FLOOD RELIEF MEASURES

†3811. SHRI TARIQ ANWAR

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has devised any management policy for dealing with the problem of corruption taking place in the name of flood relief every year in the country;
- (b) if so, the details thereof; and
- (c) the various aspects on which the Government is working to deal with the corruption issue ?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) As informed by Ministry of Home Affairs, the State Governments are primarily responsible for undertaking necessary relief measures in the wake of natural disasters including flood. Distribution of relief on ground is the responsibility of the State Govt. through established channel of concerned district administrative machineries in accordance with the magnitude of the ground situation. The State Executive Committee headed by the Chief Secretary has been empowered to operate these funds as per magnitude of ground situation. Further as per the scheme of State Disaster Relief Fund (SDRF), the State Government is responsible to ensure that money drawn from the SDRF account is actually utilized for the purposes for which the SDRF has been set up and only on item of expenditure and as per norms approved by the Government of India (GOI). The State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India causes audit of SDRF every year in terms of the scheme of the SDRF. The GOI has issued the guidelines for administration of National Disaster Relief Fund (NDRF) and SDRF which is also accessible on the Ministry's website: www.ndmindia.nic.in. However, the State Governments are advised from time-to-time to take utmost care and ensure that all individual beneficiary-oriented assistance is mandatorily/ necessarily disbursed through the bank account (DBT) of the beneficiary. Further, in order to improve the disbursement & transparency in providing relief to the beneficiaries under various items, the State Governments have also been advised to prepare a consolidated list of individual beneficiaries in whose bank account funds have been transferred. The list so prepared should be displayed on their web-site as well as the State/ District and Block/ Taluk levels for the purpose of verification and social audit.
